

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1108
ANSWERED ON:02.08.2006
AMENDMENT IN DRUG AND COSMETICS ACT
Kurup Adv. Suresh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is considering to amend the Drug and Cosmetics Act to make it mandatory for the Indian generic companies to conduct their own clinical trials before marketing a drug;
- (b) if so, the details thereof; and
- (c) the measures taken or proposed to be taken by the Government to ensure the access to medicines as a result of amendment to D&C Act?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

- (a) No sir. There is no such proposal to amend the Drugs & Cosmetics Act & Rules to make it mandatory for Indian generic companies to conduct their own clinical trials before marketing a drug.
- (b) & (c) Does not arise.